

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.204
Appeal/38(AHM)2023

Proceedings under Section 252(3) of Co. Act, 2013

IN THE MATTER OF:

Truptiben Shah
(Singular Informatics Pvt Ltd)
V/s
Registrar of Companies,Gujarat

.....Applicant

.....Respondent

Order delivered on: 18/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : None
For the Respondent : Ms. Vipal Solanki, Adv. a.w Rupa Sutar, Dy. RoC
For the Income Tax : Ms. Bhumi Gandhi, Adv. for Ms. Maithili Mehta, Adv.

ORDER

Despite repeated calls no one present on behalf of applicant.

Re-list for further consideration on 19.09.2024

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)